

[17 August, 2001]

RAJYA SABHA

Changes in the functioning of CBSE

†2792. SHRI RAMA SHANKER KAUSHIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government are considering to bring about changes in the functioning style of CBSE, in view of the *modus operandi* adopted by the Board every year, the cases of suicide by students, incidents of playing with the career of talented students, etc.;

(b) if so, the details thereof; if not, the reasons therefor; and

(c) in what manner Government propose to control negligent attitude of the Board like showing absent students appearing in examinations and showing failed or supplementary results as the passed ones?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLIMANOHAR JOSHI): (a) to (c) The Central Board of Secondary Education (CBSE) functions autonomously with a Governing Body consisting of Chairman, CBSE and representatives from different Organisations/ Departments, professional bodies, eminent educationists, teachers, Principals etc. The Ministry monitors the functioning of the Board by periodically reviewing its activities and by calling for reports on specific complaints and grievances. The Board has also taken action after examining such complaints. In addition to it, the Board has taken a series of steps to redress grievances and streamline the examination system, such as appearance of genuine candidates for examinations, objective evaluation of the papers, verification of marks on request and 'helpline' for the disturbed students.

Disciplinary proceedings against KVS employees

2793. SHRI ABDUL GAIYUR QURESHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of employees of different categories serving in Kendriya Vidyalaya Sangathan, against whom disciplinary proceedings had been initiated but the Sangathan has not been able to make much headway even after lapse of more than three years or more;

(b) the details of reasons which delayed the proceedings, resulting in indirect protection to the delinquent officials; and

(c) the efforts, if any, afoot to conclude the proceedings within a time-frame?

†Original notice of the question was received in Hindi.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) While details of disciplinary cases in respect of Group 'A' officers of Kendriya Vidyalaya Sangathan at various levels are kept in the Headquarters, those in respect of Group B, C & D are maintained at the Regional Offices and in the Vidyalayas. As regards Group-'A', 11 disciplinary cases have been pending for more than three years. The reasons for delay are Non-cooperation of Charged Officers, Court Cases filed by the Charged Officers, adjournments on the request of Charged Officers, Change of Investigating Officers on the request of Charged Officers, Pre-occupation of Investigating Officers etc. Some cases are pending with the Central Vigilance Commission for second stage advice. There is no protection to any delinquent officials by KVS. To speed up the inquiry proceedings, retired Group 'A' officers of Government and Kendriya Vidyalaya Sangathan are appointed as Inquiry Officers alongwith the panel of Investigating Officers recommended by C.V.C. to conclude the proceedings within a time frame.

AICTE Sub-Committee on Technical Education

†2794. SHRI SURESH PACHOURI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that AICTE has constituted a Sub-Committee, under the Chairmanship of Prof. Ashok Chandra, to review the norms, standards and establishment procedures of Technical Institutions, including IT Courses;

(b) if so, what are the recommendations of the said Committee;

(c) whether these include the matter regarding land required for the institutions;

(d) by when Government would implement the recommendations of Sub-Committee; and

(e) if not, by when Sub-Committee would submit its recommendations?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (e) As per the information provided by AICTE, it has constituted a Committee to review the norms, standards and establishment procedures of technical institutions including IT courses. Various branches of technical education are being taken up by the Committee one by one. Process of discussion is in progress.

†Original notice of the question was received in Hindi.